

during this session? It should not be delayed too long.

**Mr. Speaker:** The object of the motion is to know the facts correctly. Though I should like the statement to be made as early as possible because this is an adjournment motion, the statement should be as complete and as correct as possible. I am sure the two hon. Members who have tabled this motion will help the hon. Minister with facts in their possession to enable him to make a complete enquiry into the matter and then come to the House for the disposal of this adjournment motion.

**Shri Biren Dutt:** I can place a statement of those who had been raped.....

**Mr. Speaker:** Order, order. The hon. Member may submit those statements to the Home Minister, have a talk with him and help him in the matter of ascertainment of facts.

**RAILWAYS STORES (UNLAWFUL  
POSSESSION) BILL**

**Mr. Speaker:** I have to inform the House as follows:

The Railway Stores (Unlawful Possession) Bill, 1954, was passed by Rajya Sabha on the 31st August, 1954 and was transmitted to this House on the 1st September, 1954. This House referred the Bill to a Select Committee on the 12th March, 1955 and the Select Committee presented its Report on the 31st March, 1955. The Bill as reported by the Select Committee of this House was passed by the House yesterday

The Select Committee made changes in clauses 1, 2 and 3 and the enacting formula to which the House agreed yesterday.

The Bill as amended by this House is now to be transmitted to Rajya Sabha for their concurrence in the amendments to the Bill made by this House yesterday. A message is accordingly being sent to Rajya Sabha.

**CORRECTION OF ANSWER TO  
STARRED QUESTION**

**The Deputy Minister of Defence (Sardar Majithia):** In connection with Starred Question No. 1137 answered in the Lok Sabha on the 25th of August 1955, Shri Syamnandan Sahaya asked a supplementary question whether the mine sweepers were new or old. In reply I said that they are not very old, they are certainly not new. I regret that what I stated in my reply is not correct and I seek your permission to correct my answer and substitute it by the following:

They are brand new.

**PART C STATES (LAWS) AMEND-  
MENT BILL**

**The Deputy Minister of Home Affairs (Shri Datar):** I beg to introduce the Bill further to amend the Part C States (Laws) Act, 1950, for the purpose of extending certain Acts to the State of Manipur.

**DELHI (CONTROL OF BUILDING  
OPERATIONS) BILL**

**The Minister of Health (Rajkumari Amrit Kaur):** I beg to move for leave to introduce a Bill to provide for the control of building operations in Delhi.

**Mr. Speaker:** The question is:

"That leave be granted to introduced a Bill to provide for the control of building operations in Delhi."

*The motion was adopted.*

**Rajkumari Amrit Kaur:** I introduce the Bill.

**PREVENTION OF DISQUALIFICA-  
TION (PARLIAMENT AND PART  
C STATES LEGISLATURES)  
AMENDMENT BILL**

**The Minister of Law and Minority Affairs (Shri Biswas):** I beg to move for leave to introduce a Bill further to amend the Prevention of Disqualification (Parliament and Part C States Legislatures) Act, 1953.

**Mr. Speaker:** The question is:

"That leave be granted to introduce a Bill...

**Shri T. B. Vittal Rao (Khammam):** It has become a yearly feature.

**Shri N. R. Muniswamy (Wandiwash):** What is the reason for the extension of time?

**Mr. Speaker:** Hon. Members will see, a Committee was appointed by me to go into the question of disqualifications and offences of profit and all that. It studied the question for a long time and it has submitted its report recently. That report has been taken into consideration. A new Bill will come.

That is why extension by any one clause Bill is asked for.

The question is:

"That leave be granted to introduce a Bill further to amend the Prevention of Disqualification (Parliament and Part C States Legislatures) Act, 1953."

*The motion was adopted.*

**Shri Biswas:** I introduce the Bill.

#### PAPER LAID ON THE TABLE

Statements giving reasons for promulgations of Delhi (Control of Building operations) Ordinance.

**The Minister of Health (Rajkumari Amrit Kaur):** I beg to lay on the Table a copy of the Explanatory Statement giving reasons for immediate legislation by promulgation of Delhi (Control of Building Operations) Ordinance 1955 (5 of 1955), as required under Rule 89(1) of the Rules of Procedure and Conduct of Business of Lok Sabha. [See Appendix III, Annexure No. 35].

#### CITIZENSHIP BILL

**Mr. Speaker:** Bills for consideration and passing. There is the Bill to provide for the acquisition and termination of Indian citizenship, as reported by the Joint Committee. The hon. Deputy Minister will make the motion

for it. The time allotted for this is 15 hours. How shall we divide this? For general discussion?

**An. Hon. Member:** Ten hours.

**Shri Kamath (Hoshangabad):** There are a number of amendments.

**Shri N. C. Chatterjee (Hoogly):** I suggest eight hours may be allotted for general discussion and seven hours for the clause by clause consideration.

**Mr. Speaker:** For the third reading?

**Shri N. C. Chatterjee:** Let it be eight hours, six hours and one hour.

**Shri B. S. Murthy (Eluru):** It may be eight hours for general consideration, and five hours and two hours.

**Shri Bansal (Jhajjar-Rewari):** It may be 10 hours plus four hours and one hour.

**Shri T. S. A. Chettiar (Tiruppur):** That is better.

**Shri Kamath:** The amendments are many. They will take a long time.

**Mr. Speaker:** There are so many different suggestions coming in. I will try to strike a mean: nine hours for the consideration motion, five hours for clause by clause consideration and one hour for third reading.

**Shri Kamath:** May I request that the time 1½ hours that we have saved in the Stamp (Amendment) Bill may be transferred to this?

**Mr. Speaker:** Whatever saving is there has to be kept for pending. The hon. Deputy Minister.

**The Deputy Minister of Home Affairs (Shri Datar):** I beg to move:

"That the Bill to provide for the acquisition and termination of Indian citizenship, as reported by the Joint Committee, be taken into consideration."

When this Bill was before this House for reference to the Joint Committee, a number of points were raised, certain suggestions were made